

(ग) यदि नहीं, तो ऐसे गैर-कानूनी निर्माण पर रोक लगाने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) :

(क) जी, हां ।

(ख) जी, नहीं ।

(ग) दिल्ली नगर निगम ने बताया है कि इस मामले में कानूनी औपचारिकताओं को निभाने के पश्चात् ढहाने के आदेश पहले ही पारित किए गए थे कन्तु पार्टी न्यायालय से स्थगन आदेश ले आई । दिल्ली नगर निगम स्थगन को समाप्त करवाने के प्रयास कर रहा है और वह न्यायालय के निर्णय के अनुसार आगे कार्यवाही करेगा ।

Requisition and Acquisition of Immovable Property

1797. SHRI R. L. BHATIA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the former Minister of Works and Housing announced some-time back that houses and office accommodation occupied by the Government under the Requisitioning and Acquisition of Immovable Property Act in Delhi and other parts of the country will be restored to the owners;

(b) whether he also announced that some consideration was also being accorded to the Report of the Committee appointed to look into the conversion of lease-hold plots in the capital allotted by the D.D.A. for residential purposes into free-hold; and

(c) if so, the manner in which action is being taken to implement these announcements and how long it will take to finalise it?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The former Minister of Works and Housing, Shri P. C. Sethi, had made a statement to the Press that based on the recent amendment of the Requisitioning and Acquisition of Immovable Property Act, the residential and office accommodation requisitioned by the Government for its use will be derequisitioned.

(b) The former Minister had announced at a Press Conference that the report of the Committee appointed to look into the conversion of lease-hold residential plots in the capital into free-hold was under consideration of the Government.

(c) In regard to the requisitioned properties, according to the recent amendment of the Requisitioning and Acquisition of Immovable Properties Act the residential and other premises requisitioned by the Government and are in occupation of the Government for more than 10 years as on 10-3-1980, are required to be derequisitioned by 10-3-1985 unless any such property is acquired by the Government, as per the provisions of the Act. As regards conversion of lease-hold plots in Delhi into free-hold, the Government is expected to take a decision shortly.

Opening of Regional Office of Central Under Ground Water Board to drought affected Orissa

1798. SHRI CHINTAMANI JENA: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Orissa Government have approached the Union Government from time to time certain blocks of some districts in the State of Orissa face famine conditions as they are hit by drought very often;

(b) whether underground water is not available in adequate quantity in Orissa and if so, the details of the survey conducted in this regard; and